

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) Nos.20969-20977/2005

(From the judgement and order dated 28/09/2005 in WP No.4769/2005,
WP No.4770/2005, WP No.5422/2005, WP No.5423/2005, WP No.5878/2005,
WP No.6001/2005, WP No.6304/2005, WP No.6307/2005 and WP No.6309/2005
of The HIGH COURT OF BOMBAY)

DIRECTOR OF HIGHER EDUCATION & ANR.ETC.ETC.

Petitioner(s)

VERSUS

SHRINATH SHIKSHAN PRASARAK MANDAL & ORS.ETC.ETC.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T. and

prayer for interim relief)

Date: 06/10/2005 These Petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Ravindra Keshavrao Adsure,Adv.

For Respondent(s)

Mr. Dhruvh Mehta,Adv.

Mr. Ashish Wad,Adv.

Mr. Neeraj Kumar,Adv.

for M/s. J.S. Wad & Co.,Advs.

UPON hearing counsel the Court made the following

O R D E R

Taken on Board.

Exemption allowed.

Issue notice.

There shall be stay of the operation of the impugned judgment
as also the recognition orders passed by the Regional Direct
or, National
to 9th
Council for Teacher Education, Bhopal, dated 27th June, 2005
August, 2005 (Annexure P-5).

Tag the petitions with S.L.P. (C) No.20918 of 2005.

[T.I. Rajput]

Court Master

[V.P. Tyagi]

Court Master